

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH

Service Tax Miscellaneous Application No. 86518 of 2024
(On behalf of Respondent)
In
Service Tax Appeal No. 86940 of 2018

(Arising out of Order-in-Appeal No. SM/CGST & CX/Bhiwandi/APP-18-19/17-18 dated 27.02.2018 passed by the Commissioner of CGST & Central Excise (Appeals), Bhiwandi.)

M/s. Midas Next Media P Ltd.Appellant
84, S.V.P. Nagar, Versova, Mhada,
Off. Four Bungalows, Andheri (W),
Mumbai – 400 053

VERSUS

Commissioner of Central Excise &Respondent
Service Tax, Mumbai West
Mahavir Jain Vidyalaya,
C.D. Burfiwala Lane,
Andheri (West), Mumbai – 400 058

WITH

Service Tax Miscellaneous Application No. 86517 of 2024
(On behalf of Respondent)
In
Service Tax Appeal No. 86952 of 2018

(Arising out of Order-in-Appeal No. SM/CGST & CX/Bhiwandi/APP-18-19/17-18 dated 27.02.2018 passed by the Commissioner of CGST & Central Excise (Appeals), Bhiwandi.)

M/s. Midas Next Media P Ltd.Appellant
84, S.V.P. Nagar, Versova, Mhada,
Off. Four Bungalows, Andheri (W),
Mumbai – 400 053

VERSUS

Commissioner of Central Excise &Respondent
Service Tax, Mumbai West
Mahavir Jain Vidyalaya,
C.D. Burfiwala Lane,
Andheri (West), Mumbai – 400 058

APPERANCE:

Shri R.V. Shetty, Advocate for the Appellant

Smt. S. Varalakshmi, Addl. Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 85304-85305/2025

Date of Hearing: 06.03.2025

Date of Decision: 06.03.2025

PER: BENCH

Learned Counsel for the Appellant pointed out that these two appeals numbers are interchanged and got recorded mistakenly in Form No. SVLDRS-4 but Order-in-Original number, adjudged amount settled under the scheme and all other details are matching with the appeal paper book.

2. Learned Authorised Representative is present.
3. Taking note of the fact that its a mere typographical error and having regard to the fact that both the demands raised through two show-cause notices are settled under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019" and the Appellant intents to withdraw the appeals, we allow the same and dismiss both the appeals as withdrawn, being settled under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019".
4. Both miscellaneous applications filed in these two appeals also stand disposed of.

(Dictated and pronounced in the open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)